

SHRI V.S. KRISHNA IYER: I introduce the Bill.

15.34 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

(Amendment of article 316)

SHRI V.S. KRISHNA IYER (Bangalore South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI V.S. KRISHNA IYER: I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

(Amendment of Article 198)

SHRI V.S. KRISHNA IYER (Bangalore South): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI V.S. KRISHNA IYER: Sir, I introduce the Bill.

15.35 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

Amendment of Articles 123 and 213

SHRI V.S. KRISHNA IYER (Bangalore South): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI V.S. KRISHNA IYER: Sir, I introduce the Bill.

15.36 hrs.

ALL INDIA SERVICES (AMENDMENT) BILL*

[English]

(Insertion of new sections 2B to 2 I)

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the All India Services Act, 1951.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the All India Services Act, 1951."

The motion was adopted

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

The motion was adopted

15.36 1/2 hrs.

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

INDIAN MEDICINE CENTRAL COUNCIL (AMENDMENT) BILL*

15.37 1/2 hrs.

[English]

CRIMINAL LAW AMENDMENT (REPEAL) BILL*

(Amendment of section 2, etc.)

[English]

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Medicine Central Council Act, 1970.

PROF. MADHU DANDAVATE: Sir, I beg to move for leave to introduce a Bill to repeal the Criminal Law Amendment Act, 1932.

MR. DEPUTY-SPEAKER: The question is:

MR. DEPUTY-SPEAKER; The question is:

"That leave be granted to introduce a Bill further to amend the Indian Medicine Central Council Act, 1970."

"That leave be granted to introduce a Bill to repeal the Criminal Law Amendment Act, 1932."

The motion was adopted

The motion was adopted

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

15.37 hrs.

MR. DEPUTY-SPEAKER: Shri Harroobhai Mehta. Absent.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

Shri Ramashray Prasad Singh. Absent.

[English]

Shri S.M. Guraddi. Absent.

(Omission of section 107 and 109)

15.38 hrs.

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 31)

MR. DEPUTY-SPEAKER: The question is:

[English]

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

SHRI SHARAD DIGHE (Bombay North Central): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.